

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:383

ANSWERED ON:18.07.2017

Conviction Rate

Mahtab Shri Bhartruhari

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether it is a fact that conviction rate in respect of IPC cases in majority of the States/UTs has been reported to be below the national average during each of the last three years and the current year;
- (b) if so, the details thereof and the reasons therefor, State/UT-wise;
- (c) the mechanism developed by the Government to monitor the measures taken by the State/UT Governments to improve the administration of criminal justice system and for prevention and control of crime in their respective State/UT;
- (d) the details of the funds provided by the Government for the purpose during the said period, State/UT-wise;
- (e) whether cases of violation of guidelines issued by the Government to the States to improve the conviction rate has come to the notice of the Government during the said period;
- (f) if so, the details thereof and the reasons therefor, State/UT-wise; and
- (g) the other steps taken/being taken by the Government to improve criminal justice system in the country along with achievements thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): State/UT-wise cases conviction rate of various cognizable crimes under Indian Penal Code (IPC) during 2014-2015 is at Annexure-I.

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'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies.

(d): State-Wise Year-Wise release of funds under Crime and Criminal Tracking Network and Systems (CCTNS) Project to the States/UTs is at Annexure-II.

(e) to (g): The Government of India's CCTNS project is covering more than 15,000 police stations for capturing Crime & Criminal Information. This application will enable nation-wide search on crimes and criminals which will help in improving criminal justice system. Further, Union Government attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, various Advisories relating to crime against women and children, cyber crime, human trafficking, mandatory registration of FIRs, improving quality of investigation etc, have been issued from time to time, which are available in the Ministry of Home Affairs website viz [www.mha.nic.in](http://www.mha.nic.in).

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